

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar.

Notification
Jammu, the 29th of April, 2026.

S.O. 127.- In exercise of the powers conferred under section 59 of the Prisons Act, 1894 and all other enabling powers in this behalf, the Lieutenant Governor Jammu and Kashmir is pleased to make the following amendment in the Prison Manual, 2022:-

I. In Chapter VIII, In clause 8.01, the following sub para shall be added:

"In case of prisoners with disabilities, a total of two (2) interviews per week shall be allowed with his family members, relatives, friends and legal advisors. Also, number of letters that a prisoner with disability can write in a month shall be five."

By Order of the Lieutenant Governor.

Sd/-
(Chandraker Bharti)IAS
Principal Secretary to the Government.

No. Home-Jail/9/2026-10-HOME

Dated: 29.04.2026

Copy to the :-

1. Ld. Advocate General, J&K.
2. Director General of Police, J&K.
3. Director General of Prisons, J&K.
4. Director General of Prosecution, J&K.
5. Additional Director General of Police, CID, J&K.
6. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
7. Director Archives, Archaeology and Museums, J&K.
8. Commissioner/Secretary to the Government, Department of Law, Justice and PA.
9. Pvt. Secretary to the Chief Secretary, J&K.
10. Pvt. Secretary to the Principal Secretary to the Government, Home Department.
11. General Manager, Government Press, J&K
12. I/C Website, Home Department.
13. Stock file.

Copy also to the:-

1. Additional Secretary (JKL), Ministry of Home Affairs, Government of India.
2. Registrar General, High Court of J&K and Ladakh


(Monish Kumar)JKAS
Under Secretary to the Government